

19

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

OA.343/95

dated : 15-3-95

Between

TVS Kumar Reddy

: Applicant

and

1. SDO(Phones), Kakinada 533004  
2. Sub Divisional Engineer  
Telecommunications (Maintenance)  
Kakinada 533050

3. Chief General Manager  
Telecommunications, AP Circle  
(rep. Union of India)  
Hyderabad 500001.

: Respondents

Counsel for the applicant

: C. Suryanarayana, &  
S. Ramakrishna Rao,  
Advocates

Counsel for the respondents

: V. Bhimanna, SC for  
Central Govt.

Coram

HON. SRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. SRI R. RANGARAJAN, MEMBER (ADMN.)

(20)

Judgement

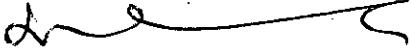
( As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman )

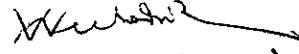
Heard Sri C. Suryanarayana, for Sri S. Ramakrishna Rao, learned counsel for the applicant and Sri V. Bhimanna, learned counsel for the respondents.

2. The order dated 19-7-94 to the extent of the transfer of the applicant from SDO (Phones), Kakinada, to Chintapalli under SDO(T) Mandapeta, is passed in this OA.

3. In view of the pleadings made for the applicant in the OA, we feel that it is just and proper for the General Manager, Telecom, Rajahmundry, to consider the same. Hence, the applicant has to make a representation to the General Manager, Telecom, either for his retention at Kakinada or if transfer is necessary from Kakinada, he is transferred to any place within the jurisdiction of SDO(Phones), Kakinada. If such representation is going to be sent by RPAD, the General Manager, Telecom, Rajahmundry, has to dispose the same expeditiously and preferably within two weeks from the date of receipt of the same. If the applicant is going to apply for leave till disposal of such representation, he is free to apply for it and if so applied, the same has to be considered in accordance with law.

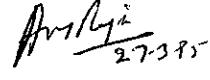
4. The OA is ordered accordingly. No costs. /

  
(R. Rangarajan)  
Member (Admn)

  
(V. Neeladri Rao)  
Vice Chairman

Dated : March 15, 95  
Dictated in Open Court

sk

  
Deputy Registrar (S)

—  
TYPED BY

COMPARED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE- CHAIRMAN

AND.

THE HON'BLE MR. R. RANGARAJAN: M(ADMN)

DATED - 15-3 1995.

**ORDER/JUDGMENT:**

M. A. / R. A. / C. A. No.

S. A. N. S.

T.A.NO. (W.P.)

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No. order as to costs.

Central Administrative Tribunal  
**DESPATCH**  
30 MAR 1995  
Hyderabad Bench